

27) 29.8.1996.

Heard Shri G.K. Masand for the applicant and Shri S.S. Kanekar for Shri P.M. Pradhan, counsel for the respondents.

Applicant has filed M.P. No. ~~300~~³⁰⁰/96 seeking direction under section 24 of C.A.T. procedure

Rules, 1987.

The respondents' counsel seeks four weeks time to implement the direction of the Tribunal.

Four weeks time granted.
No further extension will be given.

Adjourned to 3/10/1996.


(B.S. Hegde)
m(j)

OS

: 2 :

The present applicants are not bееing paid double the over Time as per Section 59(1) of the Factories Act.

In the circumstances, I hereby direct the respondents to make payment of double the Over Time as per Section 59(1) of the Factories Act, without restricting the same either to the basic pay of employees concerned or otherwise in accordance with the earlier judgement dated 18.12.95 within a period of 2 months from the date of receipt of this order. Any policy decision taken hereafter will not affect the present applicants. Accordingly M.Ps are disposed of.

Copy of the order be given to the parties.

(B.S. Hegde)
Member (J)

NS

dt 3/10/96
order/Judgment despatched
to App. respondent(s)
on 11/10/96

O.C. find in O/T
1273193.

9/10/96